

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

O.A. No. 1583/2017

The 13th day of August, 2018

**HON'BLE MR. V. AJAY KUMAR, MEMBER (J)
HON'BLE MS. NITA CHOWDHURY, MEMBER (A)**

Praveen Kumar,
S/o Shri Brahm Singh,
Aged 47 years,
Working as Inspector (Group-B)
Under Principal, PTS,
Wazirabad, Delhi. .. Applicant

(By Advocate: Shri Manjeet Singh Reen)

Versus

Government of NCTD & Others:

1. The Home Secretary,
Ministry of Home Affairs,
Govt. of India,
North Block,
New Delhi.
2. The Commissioner of Police,
Delhi Police Headquartes,
I.P. Estate,
New Delhi.
3. The Dy. Commissioner of Police,
South-West District,
New Delhi.
4. The Principal,
Police Training School,
Wazirabad, Delhi. .. Respondents

(By Advocate : Shri B.N.P. Pathak)

ORDER (ORAL)

By Mr. V. Ajay Kumar, Member (J)

Heard both the sides.

2. When this matter is taken up for hearing, it is submitted by the learned counsel for the applicant that on 15.09.2017, the respondents passed an order exonerating the applicant after considering the reply submitted by him to the show cause notice issued by them and, accordingly, they have withdrawn the show cause notice.
3. However, the learned counsel for the applicant further submits that the respondents without passing any specific order started recovery from the salary of the applicant and when he filed the instant O.A., this Tribunal stayed further recovery vide order dated 08.05.2017 but even before that time, the respondents have already recovered an amount of Rs.47,400/- out of Rs.50,000/- from the applicant, though they stopped the remaining recovery and, hence, in view of the orders now passed by the respondents on 15.09.2017, accepting the explanation of the applicant and dropping the show cause notice, the respondents may be directed to refund the amount which was recovered from the applicant.
4. In the circumstances and in view of acceptance of the explanation by the respondents and dropping the show cause

notice, the respondents shall refund the amount which was recovered from the applicant, within two months from the date of receipt of a certified copy of this order.

5. With the above direction, the O.A. stands disposed of. No order as to costs.

(NITA CHOWDHURY)
Member (A)

(V. AJAY KUMAR)
Member (J)

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